

maund. He has said that it does not include incidental charges. The hon. Members want to know what these incidental charges are so that the actual price may be known.

Shri A. M. Thomas: It will differ from area to area—roughly it would be Rs. 2-3.

Shri Hem Barua (Gauhati): The Chief Minister of Bengal has challenged the figures of this Ministry. We would like to know the actual price prevailing in the market.

Mr. Speaker: We are having a discussion on that very matter. Therefore, there is no need to challenge any statement made.

Shri S. M. Banerjee (Kanpur): What we were interested in knowing is whether it is a fact that during October rice was sold at Rs. 52 per maund in Calcutta. He said that rice was available even in the month of October-November at the rate of Rs. 16—18 per maund. What is his reply to that?

Mr. Speaker: He is not replying to that. He has qualified the statement he had made: incidental charges should be added. We are actually having a discussion. What should I ask him on this question now? We go to the next item.

12.13 hrs.

BUSINESS OF THE HOUSE

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): With your permission, Sir, I rise to announce that Government Business in this House during the week commencing 25th November, 1963 will consist of:

- (1) Consideration of any item of Government Business carried over from today's Order paper.
- (2) Consideration and passing of The Requisitioning and Acquisition of Immovable Property (Amendment) Bill, 1963.

The Drugs and Magic Remedies (Objectionable Advertisements) Amendment Bill, 1963, as passed by Rajya Sabha.

- (3) Discussion on the Report of the University Grants Commission for the year 1961-62, on a motion to be moved by the Minister of Education;
- (4) Introduction, consideration and passing of the Unit Trust of India Bill, 1963;
- (5) Consideration of a motion for reference of the Gold (Control) Bill, 1963 to a Joint Committee.
- (6) Introduction, consideration and passing of the Companies (Amendment) Bill, 1963.

Shri Tyagi (Dehra Dun): Sir, may I rise on a point of order? It is unfair to this House to give just a programme and get the implied sanction of the House for a programme without any Bill having been introduced in the House. It is difficult for me to judge as to what the volume would be, what the proposals in the Bill are and whether we would finish that work within that week unless the Bills are actually introduced.

Mr. Speaker: He is not asking for any decision or assessment by the House. He is just giving prior intimation that this is the intention of the Government; that would probably be the programme before the House. It is for the House to finish as much as it could. The Business Advisory Committee has to see what volume each Bill has, and what time is to be allotted to that.

श्री रामसेवक यादव (बाराबंकी) :
 अध्यक्ष महोदय, मैं आप के जरिये सदन से श्रीर मंत्री महोदय से निवेदन करूंगा बिजनस के बारे में । कई बार हमने मंत्री महोदय से निवेदन किया और इस सिलसिले में एक प्रस्ताव भी दिया कि पिछड़े वर्ग आयोग

[श्री रामसेवक यादव]

का प्रतिवेदन जो है उस पर इस सदन में चर्चा हो। बरसों से यह चीज चली आ रही है। अभी भी कोई जिक्र नहीं है कि इस पर कब कोई चर्चा होगी। इस मामले में सदन को दिलचस्पी है।

अध्यक्ष महोदय : मैं समझ गया।

Shri Hari Vishnu Kamath (Hoshangabad): May I invite your attention to Bulletin Part II dated the 7th November which purports to give a statement dealing with legislative and non-legislative business before House for this session? The bulletin lists Bills pending in the Lok Sabha and Bills pending in the Rajya Sabha, as well as new Bills. Because this session is going to be a very brief one—five weeks or so—could the House know from the Minister as to how much of this business, of Bills pending in both the Houses and the new Bills, is going to be transacted and whether other Bills too, apart from the new Bills, which are not listed here, will be brought in and given priority over these Bills already listed here? That is one point.

The other point is this: I would also like to remind you of it because you are also somewhat intimately concerned with that. There is a long-pending proposal or promise by the Government to bring forward a Bill to amend the Constitution with regard to the article pertaining to the quorum of the House. It has been hanging fire for nearly six months and more. In fact, it has been hanging fire for the last eight years, because Mr. Mavalankar gave a ruling, and directed the Government in 1955. It has been hanging fire for the past eight years, but the Government have been shilly-shallying about it. There was a promise on their part... (*Interruption*). You will recollect, Sir, you yourself suggested it, and it is not Mr. Mavalankar alone who gave that direction. You reinforced Mr. Mavalankar's suggestion that it should be done.

I therefore, warn the Government, as I did last session, that unless they bring a Bill in this session, we on this side of the House shall not feel bound to abide by the uncontitutional convention which has been in force in this House.

Shrimati Renu Chakravartty (Barackpore): I would like to know what is the fate of the discussion on prices—whether it is coming next week, because we would like to know well before-hand whether it is to take place next week. A very important Bill has been introduced, and we did not discuss it at the Business Advisory Committee last time—and that is the Gold (Control) Bill. Is that also to come next week? Will it be possible for the House to go through the entire business that is proposed?

Shri D. C. Sharma (Gurdaspur): I submit very respectfully that so far as the Bulletin dated 7th November is concerned, it gave information only tentatively about the work that was to be done by this House.

Mr. Speaker: He is trying to answer the questions that have been asked. Let us hear the reply of the Minister, and then, if he leaves anything, I shall ask Shri D. C. Sharma to make his point.

Shri D. C. Sharma: So far as the work of this House is concerned, I think it should be given in advance, one week ahead, as it is being done. I do not think we should take any retrospective view of what was given in some bulletin in the month of October or November.

Shri Satya Narayan Sinha: The hon. Members wanted that no Bill should be pushed through at the end of the session. We want to avoid that, and we are going to abide by that desire,—that no Bill which we want to put through in this session will be introduced just before the middle of the session, as far as possible. Of course, very urgent things will come in or

may come in. That makes our position clear. Every week, I come forward and give notice of the business a week in advance. We give notice of these Bills a week in advance. Our difficulty is we give notice of certain Bills, but only those Bills are introduced here and sometimes I cannot vouch for the priority also. It must be left to us, to the Government, to arrange this business. It is not private business. (Interruption).

Mr. Speaker: Order, order. Shri Yadav wanted to know whether the discussion about Planning is coming up this week or not.

Shri Satya Narayan Sinha: It cannot come up.

श्री रामसेवक यादव : मैं चाहता हूँ कि इस सेशन में आ जाय । इस हफ्ते की बात नहीं है । कम से कम यहां पर मंत्री महोदय वायदा तो करें ।

श्री सत्य नारायण सिंह : मैं कोशिश करूंगा कि इसी सेशन में आ जाय । इस से ज्यादा मैं कुछ नहीं कह सकता ।

Regarding the matter raised by Shrimati Renu Chakravartty, this matter was discussed by the Business Advisory Committee and it was made clear, and she had also agreed, that the Minister in charge of Food and Agriculture has gone out and he is returning by the end of this month. We want that he should be here when the discussion takes place. So far as the next week is concerned, I am afraid he is not arriving before that nor will it be possible for us to find time for that work.

Shri Hari Vishnu Kamath: He has not said anything about the Anti-Quorum Bill.

Mr. Speaker: Therefore, the hon. Member is free. He has thrown a challenge that if the Bill is not brought before the session expires, he will not be bound by the unconstitu-

tional convention, as he called it. He can execute that.

Shri Hari Vishnu Kamath: I meant to say that if it is not brought by the middle of the session, by the first week of December, we would not feel ourselves bound by this unconstitutional convention. The warning has again been issued to the Government.

Shri D. C. Sharma: There was one item in the private members' business which was put down as No-Day-Yet-Named Motions. I find there has been no mention of it either this week or in the business for next week. May I know when they will be taken up?

Mr. Speaker: The committee must be considering that and we will be putting them up as and when they are recommended by the committee.

12-22 hrs.

EAST PUNJAB AYURVEDIC AND
UNANI PRACTITIONERS (DELHI
AMENDMENT) BILL—Contd.

Mr. Speaker: The House will now take up further consideration of the following motion moved by Dr. D. S. Raju on the 21st November, 1963, namely:

"That the Bill further to amend the East Punjab Ayurvedic and Unani Practitioners Act, 1949 as in force in the Union territory of Delhi, as passed by Rajya Sabha, be taken into consideration."

Shri Yashpal Singh may continue his speech.

श्री यशपाल सिंह (कैराना) : ग्रन्थक महोदय, आज यूनानी और आयुर्वेदिक के साथ सरकार द्वारा जैसा सलूक किया जा रहा है उस के रहते आयुर्वेदिक १०० साल में भी पनप नहीं सकता । मुझे दुःख के साथ यह चीज कहनी पड़ती है कि उनके साथ हरिजनों के समान उपेक्षित व्यवहार हो रहा है, हरिजनों से भी बदतर व्यवहार